



ITEM NO.33

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).12494/2024

(Arising out of impugned final judgment and order dated 28-08-2024 in MCRC No.3767/2024 passed by the High Court of Chhatisgarh at Bilaspur)

SAUMYA CHAURASIA

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and IA No.206561/2024-EXEMPTION FROM FILING O.T.)

Date : 25-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Pallavi Sharma, AOR
Mr. Harshwardhan Parganiha, Adv.
Mr. Anshul Rai, Adv.
Mr. Ravilochan Daliparthi, Adv.
Mr. Harshit Sharma, Adv.
Mr. Nayan Dham, Adv.
Mr. Aman Prasad, Adv.

For Respondent(s) Mr. Suryaprakash V.Raju, A.S.G.
Mr. Rajat Nair, Adv.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Chandra Prakash, Adv.
Mr. Animesh Upadhyay, Adv.
Mr. Arvind Kumar Sharma, AOR
Ms. Aditi Singh, Adv.
Ms. Aakriti Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned Senior Counsel for the petitioner as well as learned Additional Solicitor General of India for the Directorate of Enforcement.

2. Keeping in view the factors :(i) The petitioner has already undergone custody of more than one year and nine months; (ii) Some of her co-accused have already been released on interim bail; (iii) The charges are yet to be framed; and (iv) The High Court has observed that the charges could not be framed due to non-execution of non-bailable warrants against some of the accused persons, who have failed to appear before the Trial Court etc.etc., however, without expressing any opinion on the merits of the case, and with a view to give an opportunity for elaborate hearing to the parties on the next date of hearing, we direct, as an interim measure, to release the petitioner on interim bail, subject to her furnishing bail bonds to the satisfaction of the Trial Court.

3. However, the State Government is directed not to reinstate the petitioner in service merely because she has been released on interim bail. The petitioner shall continue under suspension till further orders.

4. The petitioner shall remain present before the Trial Court as and when the trial commences and shall extend full cooperation in the matter while considering the issue of framing of charges and/or further steps in the trial in accordance with law.

5. The petitioner shall not make any direct or indirect attempt to influence the witnesses and/or to temper with the evidence in any way.

6. The passport of the petitioner shall remain deposited with the Special Judge and she will not leave the country without prior permission of the Trial Court.

7. List on 25.10.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR